

CBI registers FIR against Ahmedabad based company for cheating bank

NEW DELHI : The Central Bureau of Investigation (CBI) on Monday registered a case against a private company based in Ahmedabad and its directors and other unknown public servants on the allegations of causing a loss of Rs 46.79 crore(approx) to Union Bank of India.

The accused named in the FIR have been identified as Greendiamz Biotech Pvt. Ltd, Champat Rikhabchand Sanghavi, Deepak Champat Sanghavi, Ashwin R. Shah and other unknown persons.

It was alleged that the accused had diverted/siphoned off funds disbursed to them through falsification of information/documents and had committed the offence of criminal breach of trust, cheating and misappropriation of public funds in connivance with one another.

Search operations were conducted at different locations in Ahmedabad at the premises of the accused, including the borrower company, which led to the recovery of incriminating documents.

Further investigation into the matter is underway.

Dengue cases in Delhi rise to 105 last week, total 348 cases reported so far

NEW DELHI : A total of 348 cases of dengue have been recorded in Delhi since the start of the year with as many as 105 cases reported over the last week alone in the national capital, according to data released by Municipal Corporation of Delhi.

In the aftermath of recent heavy monsoon floods that inundated parts of Delhi, health officials are grappling with a significant surge in dengue cases.

As floodwaters recede and stagnant pools of water remain in various areas, concerns have escalated about the breeding grounds for disease-carrying mosquitoes.

Health experts emphasize that these conditions are ideal for the proliferation of Aedes mosquitoes, which are responsible for transmitting dengue, chikungunya, and Zika viruses.

The spike in dengue cases is not the only cause for concern, as malaria and chikungunya cases have also seen a slight uptick in the last week. During the last one week, 13 cases of malaria have been reported in Delhi, so far this year 85 cases of malaria have been reported in the national capital. A case of Chikungunya has been reported in Delhi during the last one week, 15 cases of Chikungunya have been reported so far this year.

SC expresses satisfaction with Centre's efforts after death of Cheetahs in MP's Kuno

NEW DELHI : The Supreme Court on Monday expressed satisfaction with the Centre's effort on the cheetah issue and noted the steps taken by the government after deaths of Cheetahs at Kuno National Park in Madhya Pradesh.

A bench of justices BR Gavai, PS Narasimha, and Prashant Kumar Mishra disposed of the application relating to Cheetah's death after taking note of the submission made by the government.

Additional Solicitor General Aishwarya Bhati, representing the government, told the top court that some of the media reports are not accurate on the death report of Cheetah. ASG Bhati also told the court some of the achievements of translocation that happened directly to the wild, including a female cheetah giving birth to four cubs. She also apprised the court about the preparation and said that the National Tiger Conservation Authority (NTCA) has done a fine job.

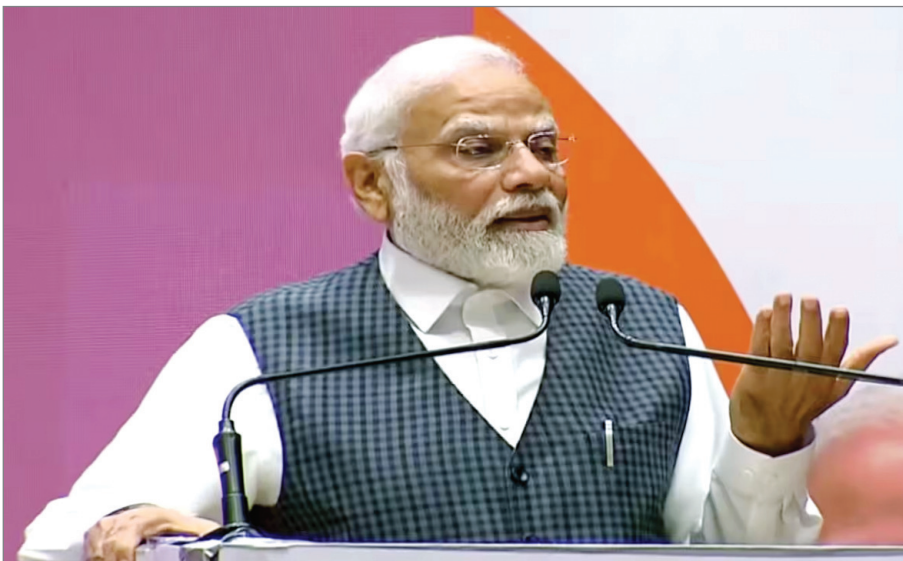
Bharat asking corruption, dynasty, appeasement to 'Quit India': PM Modi

PRIME MINISTER Narendra Modi on Monday stepped up attack on the Opposition that has rechristened itself as INDIA, saying it was an "obstacle" to India becoming a developed nation and that 'Bharat' was calling for corruption, dynast-based politics and appeasement to 'Quit India'.

A day ahead of the debate in Lok Sabha on the no-confidence motion against his government, Modi used 'Bharat' to describe the country and attacked 'INDIA' bloc by calling it "a grave threat" to the country.

Speaking at the National Handloom Day celebration at Bharat Mandapam, Pragati Maidan, Modi also said it is his government's endeavour to make India's handloom, Khadi and the textile sector a world champion.

He also highlighted various steps taken by his government since 2014 for weavers and the handloom sector.



Stressing that 'Vocal for Local' has become a mass movement, the prime minister called upon the textile sector and fashion industry to expand their scope and work to make India a USD 5 trillion economy.

Modi said the country is witnessing the rise of a neo-middle class, which has created opportunities for the textile sector.

He also said a new revolution has come in the country regarding Swadeshi and urged people to take it further during the forthcoming festivals, including Raksha Bandhan, Ganesh Chaturthi, Dusshera and Diwali.

HC notice to Centre, Delhi Govt on PIL seeking removal of religious construction illegally raised on public places

NEW DELHI : The Delhi High Court on Monday issued notice to Centre, Delhi Government, Municipal Corporation of Delhi, Public Works Department (PWD) and Delhi Police on a Public Interest Litigation (PIL) seeking direction to remove the religious structures raised/constructed illegally at public places, public pathways, parks, playgrounds, or highways.

The bench of Justice Satish Chander Sharma and Justice Saurab Benrajee on Monday sought response of all the respondents in the matter and listed the matter for November 10, 2023.

Plea stated that the members of the Public are suffering immensely due to illegal and unauthorised construction of Mosques and Mazars at public places, public parks and at places of public utility and such illegal activities are rapidly increasing with intention to capture more and more land illegally and unauthorisedly in the name of pseudo religion due to which the national integrity and National Interest is being jeopardised.



Plea stated that the situation is so alarming that such activities might give rise to communal disharmony and is affecting public as well as law and order, but the respondents are negligent in performing their constitutional responsibilities and duties as no action is being taken against such illegal construction for political reasons thereby giving a jolt to the secular fabric of the Constitution. Petitioner alleged that few persons are trying to convert those lands cumulatively comprising of a big chunk of land to show the same as Waqf property thereby violating the statutory provisions as well as the direction issued by the apex court and they are intending to capture more and more land in the name of 'so called Waqf' even encroaching public land due to which public at large is suffering and is likely to suffer more.

"Want evidence related to the temple..." Advocate of Hindu side on Gyanvapi survey

VARANASI : The scientific survey of the Gyanvapi mosque complex by the Archaeological Survey of India (ASI) is proceeding smoothly to find evidence related to the temple, said Advocates from the Hindu side in the matter.

The fourth day of the scientific survey of Gyanvapi mosque, adjacent to the Kashi Vishwanath Temple in Varanasi, by Archaeological Survey of India concluded on Monday evening.

As the survey ended for Monday, Shubhash Nandan Chaturvedi, an Advocate of the Hindu side said that the court-ordered survey is proceeding smoothly.

"The ASI survey is proceeding smoothly... They are working technically with the help of machines and their units. ASI will call survey experts and teams from any part of the country if required. We just want evidence related to the temple to emerge in the survey," the lawyer said.

Meanwhile, another Hindu side Advocate, Sudhir Tripathi told ANI that the ASI team are making a map, drafting a report and then they'll submit the report.

The survey for Day 5 will start at Tuesday 8 am, he said. The survey of the mosque complex, excluding Wuzu Khana, began on Friday, following the Allahabad High Court's order, which allowed the ASI to conduct the survey, to determine if the 17th-century mosque was constructed over a pre-existing structure of a Hindu temple. On day-2 of the

survey the ASI team, carried out a detailed study of the western wall, cleaned "Tahkhana", and the Differential Positioning System (DGPS) machine was used to understand the topography of the area.

Allahabad High Court on Thursday dismissed the plea filed by the Muslim side, the Anjuman Intezamia Masjid Committee, challenging the Varanasi court order allowing the ASI to conduct a scientific survey of the Gyanvapi mosque premises, except the "Wazukhana" area where a "Shivling" was claimed to have been found last year.

Earlier on Friday, Supreme Court declined to stay the ASI survey of the Gyanvapi mosque premises in Varanasi.

A bench headed by Chief Justice of India DY Chandrachud said that ASI has clarified that the entire survey would be completed without any excavation and without causing any damage to the structure. The entire process of scientific survey shall be concluded with non-invasive methodology, the bench ordered. "We reiterate the direction of the High Court that there shall be no excavation," said the Supreme Court. The bench noted that Chief Justice of Allahabad High Court took note of the affidavit of ASI that it is not carrying out any excavation during its survey and no part of wall etc. will be touched. The Anjuman Intezamia Masjid Committee has challenged the Allahabad High Court order allowing .

Gaurikund landslide: No trace of missing people, search operations underway for fourth day

RUDRAPRAYAG : The police is yet to find any clue about the 20 people who went missing in the landslide at Gaurikund while the search operations are still underway on the fourth day of the incident.

"Due to heavy landslide near Gaurikund Datpulia, no clue could be found for the 20 missing people even on the fourth day," the Rudraprayag Police said.

According to the Rudraprayag police, intensive search and rescue operation is going on continuously at the incident site and on the banks of the river. The concerned police stations, police posts, fire service and SDRF are conducting search and rescue operations in their respective areas by Agastyamuni, the police said.

Earlier on Sunday, while speaking to ANI, DGP Ashok Kumar said, "Three people have died and 20 people are still missing in a massive landslide that occurred on the Kedarnath Yatra route



in Gaurikund."

He further mentioned that a total of 17 people are of Nepali origin and are still missing after the landslide. "17 of the missing people are of Nepali origin. A search operation by the police is underway," he

said.

Earlier on Saturday, Nepal Foreign Minister NP Saud requested the Chief Minister of Uttarakhand Pushkar Singh Dhimi for speedy search and rescue of its citizens missing in a landslide in Gaurikund. According to the Secretariat of Nepal, FM Saud made the request during a telephonic conversation with CM Dhimi and urged for a speedy search and rescue of its nationals who went missing after they were swept away by a landslide that struck Gauri Kund town in Uttarakhand.

requested to kindly remain present in the House from 11:00 A.M. onwards till the adjournment of the House on Monday, August 7, 2023 without fail and support the party stand." This may be treated as most important, it added.

Union Home Minister Amit Shah moved the Government of National Capital Territory of Delhi (Amendment) Bill, 2023, for passage in the House after opposition members moved a resolution disapproving the ordinance brought by the government in May this year. The bill was passed by Lok Sabha last week. Opposition parties, who are in I.N.D.I.A bloc, are opposed to the bill. The House is seeing an orderly debate on the bill. Rajya Sabha has seen daily disruptions during the monsoon session of Parliament over opposition's demand for detailed discussion on Manipur situation and statement from Prime Minister Narendra Modi.

कार्यालय:-वन प्रमण्डल पदाधिकारी, गुमला वन प्रमण्डल
E-mail :forest-gumla@jharkhandmail.gov.in
Mobile No. - 8987790115, Pin Code - 835207

पत्रांक/ दिनांक/ आवश्यक सूचना
सूचित किया जाता है कि दिनांक 25.06.2023 को भरनो (मुड़कटी अम्बा), थाना-भरनो के पास से गुप्त सूचना के आधार पर लगभग 08:30 बजे अपराह्न 14 पीस साल बोटा सहित एक ट्रैक्टर एवं ट्रैली सं०- अज्ञात को जप्त कर सिसई अवस्थित नर्सरी वन परिसर में सुरक्षित रखा गया है। 14 पीस साल बोटा सहित एक ट्रैक्टर एवं ट्रैली सं०- अज्ञात के विरुद्ध प्राधिकृत पदाधिकारी-सह-वन प्रमंडल पदाधिकारी, गुमला वन प्रमंडल के न्यायालय में अधिहरण की कार्यवाही प्रारम्भ की गई है।
अतः समाचार पत्रों के माध्यम से जप्त वन पदार्थ सहित वाहन के दावेदार (यदि कोई हो) एवं सम्बन्धित सभी को सूचित किया जाता है कि वे दिनांक 14.08.2023 को प्राधिकृत पदाधिकारी-सह-वन प्रमंडल पदाधिकारी, गुमला वन प्रमंडल के न्यायालय में 11:00 बजे दिन में स्वयं या अपने अधिवक्ता के माध्यम से उपस्थित होकर अपना पक्ष प्रस्तुत करें, अन्यथा उपलब्ध साक्ष्यों एवं अभिलेखों के आधार पर एक पक्षीय निर्णय ले लिया जायेगा।
प्राधिकृत पदाधिकारी, सह-वन प्रमंडल पदाधिकारी, गुमला वन प्रमंडल
PR 304167 Forest, Environment and Climate Changes(23-24)#D

कार्यालय:-वन प्रमण्डल पदाधिकारी, गुमला वन प्रमण्डल
E-mail :forest-gumla@jharkhandmail.gov.in
Mobile No. - 8987790115, Pin Code - 835207
पत्रांक/ दिनांक/ आवश्यक सूचना
सूचित किया जाता है कि दिनांक 12.07.2023 को ग्राम-जिस्मी, थाना-कुरुमगढ़, जिला-गुमला के पास से गुप्त सूचना के आधार पर लगभग 04:30 बजे अपराह्न 101 पीस साल बोटा को जप्त कर जैनपुर वन परिसर में सुरक्षित रखा गया है। 101 पीस साल बोटा के विरुद्ध प्राधिकृत पदाधिकारी-सह-वन प्रमंडल पदाधिकारी, गुमला वन प्रमंडल के न्यायालय में अधिहरण की कार्यवाही प्रारम्भ की गई है।
अतः समाचार पत्रों के माध्यम से जप्त वन पदार्थ सहित वाहन के दावेदार (यदि कोई हो) एवं सम्बन्धित सभी को सूचित किया जाता है कि वे दिनांक 14.08.2023 को प्राधिकृत पदाधिकारी-सह-वन प्रमंडल पदाधिकारी, गुमला वन प्रमंडल के न्यायालय में 11:00 बजे दिन में स्वयं या अपने अधिवक्ता के माध्यम से उपस्थित होकर अपना पक्ष प्रस्तुत करें, अन्यथा उपलब्ध साक्ष्यों एवं अभिलेखों के आधार पर एक पक्षीय निर्णय ले लिया जायेगा।
प्राधिकृत पदाधिकारी, सह-वन प्रमंडल पदाधिकारी, गुमला वन प्रमंडल
PR 304169 (Forest, Environment and Climate Changes) 23-24 (D) वन प्रमंडल पदाधिकारी, गुमला वन प्रमंडल।

कार्यपालक अभियंता का कार्यालय ग्रामीण विकास विशेष प्रमंडल, खूँटी।
अति अल्कालीन ई-पुनर्निविदा आमंत्रण सूचना
ई- पुनर्निविदा आमंत्रण सूचना संख्या-RDD/SD/KHUNTI/49/2022-23 (3rd Call)
PR. No.- 297733 (Rural Development)22-23.D
1.कार्य की विस्तृत विवरणी:-

गुं सं०	कार्य का नाम	प्राक्कलित राशि	अग्रघन की राशि	परिमाण विपत्राण मूल्य	कार्य पूर्ण करने की अवधि
1	खूँटी जिला अन्तर्गत अड़की प्रखण्ड के खेसारी बेड़ा से जोजो हातु पथ में बेड़ाहातु के पास मारंगलो नदी पर पुल निर्माण।	4,43,41,100/-	8,86,900/-	10,000/-	18 माह

2. वेबसाइट में निविदा प्रकाशन की तिथि -11/08/2023
3. ई-निविदा प्राप्ति की अंतिम तिथि एवं समय -21/08/2023 अपराह्न 5:00 बजे तक
4. निविदा शुल्क, अग्रघन की राशि जमा करने की अंतिम तिथि एवं समय :- दिनांक-22.08.2023 अपराह्न 5:00 बजे तक
5. निविदा शुल्क, अग्रघन की राशि जमा करने का स्थान :-
1. जिला नियंत्रण कक्ष, खूँटी 2. जिला नियंत्रण कक्ष, राँची।
3 e-Procurement Cell मुख्य अभियंता कार्यालय, ग्रामीण विकास विशेष प्रखेत्र, एफओ एफओ पीओ भवन, धुर्वा, राँची।
6. निविदा खोलने का स्थान - कार्यपालक अभियंता कार्यालय, ग्रामीण विकास विशेष प्रमंडल, खूँटी।
7. तकनीकी निविदा खोलने की तिथि एवं समय -24/08/2023 अपराह्न 2:00 बजे।
8. निविदा आमंत्रित करने वाले पदाधिकारी का नाम एवं पता :-कार्यपालक अभियंता, ग्रामीण विकास विशेष प्रमंडल, खूँटी।
9. ई-निविदा प्रकोष्ठ का दूरभाष सं० - 6201188328
10. निविदा शुल्क राष्ट्रीयकृत बैंक द्वारा निर्गत ड्राफ्ट या बैकर्स चेक जो कार्यपालक अभियंता, ग्रामीण विकास विशेष प्रमंडल, खूँटी के पदनाम से देय हो देना होगा।
विस्तृत जानकारी के लिये वेबसाइट www.jharkhandtenders.gov.in पर देखा जा सकता है।
कार्यपालक अभियंता ग्रामीण विकास विशेष प्रमंडल, खूँटी।
PR 304134 Rural Development(23-24)D